

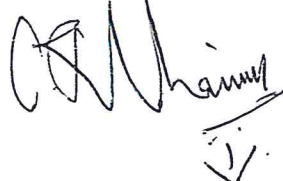
NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/03/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/103/IB/2018  
PETITION NUMBER : TCP/517/ (IB)/2017  
NAME OF THE PETITIONER(S) : C. RAMASUBRAMANIAM  
(IN THE MATTER OF VARADHA STEEL PVT LTD)  
UNDER SECTION : 60

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1	C-RAMASUBRAMANIAM	RP of Varadha Steels (P) Ltd.	
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2	R. Chopra	Corporate Debtor	
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3.	AVINASH KRISHNAN RAYI } CHANDRAPRAKASH SURANA }	Operational creditor	
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**ORDER**

RP present in CA/103/IB/2018 filed in TCP/517/IB/2017 for liquidation of the Corporate Debtor. Counsel for the Operational Creditor present. Counsel for the Corporate Debtor also present. Counsel for the Operational Creditor submitted that the RP has not provided any document in relation to the decision of the CoC for liquidation of the Corporate Debtor as he is the initiator of CIRP and have right to get the information about the decision of the CoC. The RP is directed to provide one copy of the Application along with the documents including Minutes of the CoC to the Counsel for Operational Creditor. Put up on **08.03.2018 at 10.30 A.M.**

- 50 -  
**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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